

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'B' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

**I.T.A. No. 1138/Kol/2019
Assessment Year: 2011-12**

Jaisukh Vinimoy Private Limited.....Appellant
[PAN: AAACJ 6601 K]

Vs.

DCIT, Circle-13(1), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : March 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 1138/Kol/2019 as it has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide its application dated 03.03.2021. The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Jaisukh Vinimoy Private Limited, Flat No. A, 4th Floor, Block-A, Uttarapan Apartment, BG-30, Hanapara, Kolkata-700 102.**
2. **DCIT, Circle-13(1), Kolkata.**
3. CIT(A)-5, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches